

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH

ALLAHABAD

Allahabad : Dated this 27th day of November, 2001.

Original Application No.350 of 1999.

CORAM :-

Hon'ble Mr. C.S. Chadha, A.M.

Smt. Nagina wife of Late Sonai,
Resident of Village-Kaili, Tappa-Bate,
Pargana-Hasanpur Maghar, Tahsil-Sahjanwa,
District-Gorakhpur.

(Sri S.S. Tripathi, Advocate)

..... Applicant

Versus

1. Union of India through
General Manager,
North Eastern Railway,
Gorakhpur.
2. Statistical Officer,
North Eastern Railway,
Gorakhpur.
3. The Chief Accounts Officer,
Norrh Eastern Railway,
Gorakhpur.

(Sri A.K. Gaur, Advocate)

..... Respondents

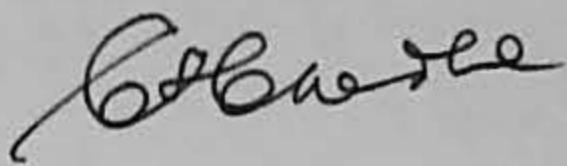
O R D E R (O_r_a_l)

By Hon'ble Mr. C.S. Chadha, A.M.

The case is relating to non-payment of pension
~~as alleged by~~ ^{to} the applicant. The counsel for the
respondents states that the applicant Smt. Nagina
is ~~not~~ ^{as a} listed wife of the deceased Sonai and since
the person recorded in the pension papers did not come
forward to receive ^{the} pension, no pension was granted to
Smt. Nagina. However, it is not sufficient ground.
The respondents should pass a reasoned and speaking
order on the application of Smt. Nagina Bai as to why
pension cannot be given to her after giving her
opportunity of hearing to prove her claim.

Re-type

2. The respondents are, therefore, directed to consider afresh the representation by the applicant in this behalf and the same should be decided within a period of four months from the date of receipt of a copy of this order alongwith the application with reasoned and speaking order. The OA stands disposed of accordingly. There shall be no order as to costs.



Member (A)

Dube/